

**HIGH COURT AT CALCUTTA
APPELLATE SIDE**

NOTIFICATION

No. 2255- R (JS)

Dated: Calcutta, the 17th day of April, 2019.

It is notified for general information that out of total 25 (twenty five) vacancies declared vide Court's Notification No. 2004-R(JS) Dated 30th March, 2019, in the cadre of District Judge (Entry Level) of the West Bengal Judicial Service, **16 (sixteen) vacancies (may vary depending on the decision of the Hon'ble Supreme Court of India on the application that the High Court shall file following the Full Court resolution dated 11th April, 2019)** will be filled up by way of **Normal Promotion** in the said Cadre for the year 2019, following the time schedule prescribed by the Hon'ble Apex Court in Civil Appeal No. 1867 of 2006 vide order dated 04.01.2007 and in terms of the provision for promotion of the Judicial Officer under Rule 26(b) of the West Bengal Judicial (Conditions of Service) Rules, 2004. This exercise of conducting the process of promotion is subject to the result of Malik Mazhar Sultan's Case (Civil Appeal No. 1867 of 2006) and All India Judges case (W.P. (C) 1022 of 1989), now pending before the Hon'ble Supreme Court of India and without any prejudice to the rights of any other person. The panel for such selection by Normal Promotion shall be made on "**merit-cum-seniority**" basis and on passing of a suitability test in terms of said Rule 26(b) from amongst such eligible Judicial Officers other than District Judges as mentioned in Clause (b) of Sub-Rule (1) of rule 6 of the said rules.

Further information in the process will follow the said time schedule.

By Order,

Sd/-

**Registrar (Judicial Service)
High Court, Appellate Side, Calcutta.**